

- (e) if so, the details thereof; and
- (f) the action taken thereon?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) and (b). Yes, Sir. The FCI had signed a Memorandum of Settlement with the FCI Workers' Union on 16.03.1973 to terminate the handling contracts at Cuttack, Jharsuguda, Dhenkanal and Jagannathpir depots and for introduction of a Direct Payment System on Above Schedule of Rate (ASOR) basis on piece rate through the representatives of the labour union. This was purely an ad hoc arrangement for the time being.

- (c) and (d). No, Sir.
- (e) and (f). Do not arise.

Inadequate Teaching Facilities in Schools of Uttar Pradesh

3474. SHRI JAGAT VIR SINGH DRONA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government are aware of the irregularities prevailing in schools of Uttar Pradesh viz; untimely payment to staff, inadequate teaching-aids, inadequate and untrained staff, poor attendance of trainees etc; and

(b) if so, the corrective measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) and (b). School Education is primarily the concern of the

respective State Government/Union Territory Administrations. It is, therefore, for the Uttar Pradesh Government to look into the alleged irregularities in schools of Uttar Pradesh for corrective measures, if any.

Review of Acts

3475. KUMARI FRIDA TOPNO : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the National Commission for Women had reviewed certain acts and had recommended amendments to these acts to bridge the existing gaps, lacunae and inadequacies for the safeguard of women;

(b) the names of these acts and the nature of the amendments suggested by the Commission;

(c) whether these acts are proposed to be amended on the lines suggested by the Commission; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI VIMLA VERMA) : (a) Yes, Sir.

(b) A *Statement* is enclosed.

(c) and (d). These acts are reviewed by the Government from time to time and suggestions/recommendations made by various agencies including National Commission for Women are kept in view while carrying out changes in the Acts.

STATEMENT

Amendments to Various Laws Recommended by the National Commission for Women

S.No.	Statute	Nature of Amendments Recommended by the Commission
1	2	3
1.	Amendment to the Commission of Sati (Prevention) Act, 1987	1 & 2 : To transfer the substantive provisions relating to the offences committed under Sati(Prevention) Act and Dowry Prohibition Act to the Indian Penal Code, Code of Criminal Procedure and the Indian Evidence Act. The Sati(Prevention) and Dowry Prohibition Act are to contain only the supplemental provisions.
2.	Amendment to the Dowry Prohibition Act, 1961.	To amend Section 5 of the Act for Omitting epilepsy as a cause of divorce.
3.	Amendment to the Hindu Marriage Act.	To remove restrictions on lodging of complaint in respect of offences under sections 494 and 495 of the Indian Penal Code.
4.	The Code of Criminal Procedure-amendment of section 198.	To amend Section 320 so as to make the offences under section 498 of the Indian Penal Code compoundable.
5.	The Code of Criminal Procedure.	

1	2	3
6.	Amendment of the Indian Penal Code, the Code of Criminal Procedure and the Child Marriage Restraint Act.	To curb the incidence of sale of minor girls.
7.	National Commission for Women, Act, 1990.	To include a provision in the National Commission for Women Act on the lines of the provisions of section-38 of the protection of Human Rights Act, 1993.
8.	Amendment of the Infant Milk Substitutes, Feeding Bottles and Infant Food (Regulation of Production, Supply and Distribution) Act, 1992.	To amend Sections 2(g), 3(a), 6,12,13-17, 19(2), 21 & 23 of the said Act.

Terminal At Jawaharlal Nehru Port

3476. SHRI ANNA JOSHI : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether a terminal is proposed to be developed at Jawaharlal Nehru Port at New Bombay to handle hazardous and toxic chemicals;

(b) if so, the types and class of chemicals to be handled;

(c) whether this project is likely to be controlled by the Maharashtra Pollution Control Board; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) and (b). Yes, Sir. It is proposed to develop a Marine Chemical Terminal at Jawaharlal Nehru Port, New Bombay, with state of the art facilities for handling of bulk liquid chemicals of Classes A,B and C and refrigerated and pressurised liquified gases.

(c) and (d). The project, when executed, will be regulated and governed by all the existing relevant Central and State laws and regulations including the norms of permissible levels of pollution notified by the Maharashtra Pollution Control Board.

Regional Offices of Kendriya Vidyalaya Sangathan

3477. DR. SUDHIR RAY :
SHRI MUHI RAM SAİKIA :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 334 dated November 28, 1995 and state :

(a) whether Dr. B.D. Sharma Committee had made some recommendations on opening/grouping of Kendriya Vidyalayas under different Regional Units;

(b) if so, the details thereof;

(c) whether the recommendations of Selja Committee have been honoured while opening Regional

Office of Kendriya Vidyalaya Sangathan at Gwalior; and

(d) if not, the justification thereof? .

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) and (b). Dr. B.D. Sharma Committee, in its report submitted in June, 1988, had *inter alia* recommended that the span of control of the Regional Office should not be more than 50 Kendriya Vidyalayas; the region should be so planned that it is geographically viable for the purpose of management and supervision and that the regional unit should get automatically bifurcated as the number of Kendriya Vidyalayas grow.

(c) and (d). The Selja Committee in its Report submitted in April, 1995 did not make any specific recommendation regarding opening of new regional offices. The Board of Governors of Kendriya Vidyalaya Sangathan having considered the need for effective administrative and academic supervision of Kendriya Vidyalayas in the region approved the opening of a Regional Office at Gwalior with an initial jurisdiction of 29 Vidyalayas.

Aligarh Muslim University

3478. SHRI ANADI CHARAN DAS : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Scheduled Caste and Scheduled Tribe candidates get due representation in the recruitment in Aligarh Muslim University; and

(b) if not, the action proposed to be taken by the Government to ensure that SC/ST candidates get their due share in recruitment and promotion?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) and (b). The information is being collected and would be laid on the Table of the Sabha.